



GOVERNMENT OF MEGHALAYA

MEGHALAYA MEDICAL ATTENDANCE (SIXTH AMENDMENT) RULES

FOR THE YEAR 1999

GOVERNMENT OF MEGHALAYA
HEALTH AND FAMILY WELFARE DEPARTMENT

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ORDERS BY THE GOVERNOR

NOTIFICATION

The 24th August, 1999

No. Health.136/80/Pt.-I/30:- In exercise of the powers conferred by the proviso to Article 309 of the Constitution, the Governor of Meghalaya is pleased to make the following rules further to amend the Meghalaya Medical Attendance Rules, 1981, namely:-

1. Short title and commencement – (1) These rules may be called the Meghalaya Medical Attendance (Sixth Amendment) Rules, 1999

(2) They shall come into force at once.

2. Addition of new clauses to sub-rule (3) of Rule 10 – In sub-rule (3) of Rule 10 of the Meghalaya Medical Attendance Rules, 1981, after Clause (ae), the following new clauses (af) shall be added, namely:-

“(af) Guwahati Neurological Research/Centre Heart Institute”.

(B. Macaulay)

Under Secretary to the Govt. of Meghalaya,
Health & Family Welfare Department.

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Memo No.Health.136/80/Pt.-I/30-A,

Dt. Shillong, the 24th August, 1999

Copy to:-

- 1) The Director of Printing & Stationery, Meghalaya, Shillong for favour of publication in the Meghalaya Gazette.
- 2) All Administrative Departments.
- 3) All Heads of Departments.

- 4) The Director of Health Services, (MI)/(MCH & FW)/(Research), Meghalaya, Shillong.
- 5) Shri. D.Chakraborty, Manager, (Marketing) of Guwahati Neurological Research Centre limited Dispur, Guwahati 781006 for information with reference to your letter No. GNRC/82/1121 at 2.6.99 with all particulars addressed to Health & F.W.Deptt. Govt. of Meghalaya Shillong. One copy of the same letter together with all particulars may please be furnished urgently to the Director of Health Services (MI), Govt. of Meghalaya, Shillong for office Record.

By Order etc.,

(B. Macaulay),

Under Secretary to the Govt. of Meghalaya,
Health & Family Welfare Department.

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